

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.101**  
**Appeal-70/ND/2024**

**IN THE MATTER OF:**  
**Mr. Ranjit Malhotra & Anr.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**  
**U/s 252(3)**

**Order delivered on 29.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

:Adv Ashutosh Gupta, Adv Gaurav  
Rana and Adv Ajitesh Kumar

**For the Income Tax Department**

:

**For the RoC**

:

**ORDER**

This is an appeal under Section 252(3) of the Companies Act, 2013 seeking revival of the company whose name have been struck off by the order of RoC under Section 248 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of the Appellant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. Ld. Counsel for the Appellant is also directed to file 5 years Business Plan of the company. List the matter on **13.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**